

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.375/2001 IN O.A.2640/96
WITH
C.P.376/2001 IN O.A.2494/96

Thursday, this the 2nd day of August, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

C.P.375/2001

1. Pyare Lal S//O Narain Singh
R/O H.No.B-389, Krishna Nagar (Bagh)
Vijay Nagar Bye Pass
Distt. Ghaziabad (UP)
2. Dhanpal S/O Badloo Singh
R/O Vill. Nabipur, P.O. Muradnagar,
Distt. Ghaziabad (UP)
3. Mohan Lal S/O Ransingh
R/O A-2/154, East Gokulpur
Loni Road, Shahdara Delhi-94.
Ghaziabad (UP)
4. Asey Ram S/O Lekhram
R/O Vill. Anandpur, N. Ghaziabad
P.O. Kat, Distt. Ghaziabad (UP)
5. Siya Ram S/O Ram Baksh
R/O Hasanpur, PO Hasanpur
Tehsil Jahangirpur
Distt. Bulandshahar (UP)
6. Mahender Singh S/O Baljeet Singh
R/O Vill. Bhadauli, PO Bhadauli
Distt. Ghaziabad (UP)
7. Bhagat Ram S/O Ram Rakha
R/O H.No.B-45, DCM Colony
Ibrahimpur Extension, Delhi-36.
8. Mahadev Yadav S/O Baliraj Yadav
Regular Mazdoor, Office of General Manager
Telecom Distt. Ghaziabad (UP)
9. Krishan Kant S/O Begraj Singh
R/O Vill Bhopura, PO Pasonda
P.S. Shahibabad, Distt. Ghaziabad (UP)
10. Nathu Singh, S/O Shyam Lal
R/O H.No.450, Sunder Nagri,
PO Nand Nagri, Delhi-93.
11. Munnal Lal, S/O Chatter Pal Sharma
R/O F-156/A, Udal Nagar,
Patel Nagar-III, Ghaziabad (UP)
12. Shri. Bhagwan Sharma, S/O Kirorimal
R/O E-154, Sector-9, Vijay Nagar,
Ghaziabad (UP)

(By Advocate: Shri M.K. Bhardwaj) ..Applicants

Versus

1. Union of India
through Secretary, Sh. Shyamal Ghosh
Ministry of Telecommunication
Dept. of Telecommunication
Sanchar Bhawan, New Delhi.
2. General Manager, Shri Alok Aggarwal
Dept. of Telecommunication,
Telecom. Distt. Ghaziabad (UP)
3. Asstt. General Manager (Admn) Shri Kamal Singh
Dept. of Telecommunication
Telecom. Distt. Ghaziabad (UP)
4. Suraj Singh promoted as
Phone Mechanic, Office of the General Manager
Telecom. Distt. Ghaziabad (UP)
5. Asstt. General Manager (Admn.)
Sh. Alok Aggarwal, Distt. Telecom,
Ghaziabad, Deptt. of Telecom (UP)

. Respondents

C.P. 376/2001

1. Tejbir Singh, S/O Moolchand
R/O Vill. Atorna, PO Atorna
Distt. Ghaziabad (UP)
2. Ilam Chand S/O Nihal Singh
R/O F-142-A, Udal Nagar
Patel Nagar-III
Ghaziabad (UP)
3. Narender Kumar, S/O Prasadi Lal
R/O H.No.152, Gali No.4
Ghunga Road (Meerut Road),
Ghaziabad (UP)
4. Mamchand S/O Chandan Singh
R/O F-142 A, Udal Nagar
Patel Nagar-III
Ghaziabad (UP)
5. Jaiplal S/O Brahmpal
R/O inside the premises of
Telephone Exchange
Ghaziabad (UP)
6. Moolchand, S/O Bhikari Singh
R/O G-71, Sector-23
Sanjay Nagar, Ghaziabad (UP)
7. Karan Pal
Regular Mazdoor office of General Manager
Telecom, Distt. Ghaziabad (UP)
8. Ramesh Chand Sharma
Regular Mazdoor office of General Manager
Telecom, Distt. Ghaziabad (UP)

9. Rishipal Singh
Regular Mazdoor office of General Manager
Telecom, Distt. Ghaziabad (UP)

10. Pooran Mal
Regular Mazdoor office of General Manager
Telecom, Distt. Ghaziabad (UP)

11. Azad Kumar
Regular Mazdoor office of General Manager
Telecom, Distt. Ghaziabad (UP)

12. B.P. Tyagi
Regular Mazdoor office of General Manager
Telecom, Distt. Ghaziabad (UP)

..Applicants

(By Advocate: Shri M.K. Bhardwaj)

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5. Asstt. General Manager (Admn.)
Sh. Alok Aggarwal, Distt. Telecom,
Ghaziabad, Deptt. of Telecom (UP)

..Respondents

Q_R_D_E_R(ORAL)

By Justice Ashok Agarwal, Chairman

By the present Contempt Petitions, the applicants have alleged non-compliance of an order passed on 26.6.2000. in OA Nos. 2494/96 and 2640/96. By the order, it was inter alia held that applicants were entitled to be heard before passing of the order reverting them and promoting others in their place. Respondents in the circumstances were directed to give a hearing to the

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applicants as also to those who have been promoted by the impugned order passed on 16.9.96 and pass fresh orders de novo. It was clarified that orders of promotion passed on 23.2.96 and 16.9.96 will be subject to orders to be passed after affording hearing, as directed. By the present petitions, it is pointed out that though no period has been prescribed for compliance of the directions, the same ought to have been complied within a period of six months.

2. In our view, having regard to the aforesaid facts as also the facts that no specific period has been prescribed for compliance, we proceed to dispose of the present Contempt Petitions at this stage itself even without issue of notices by directing the respondents to comply with the directions by giving a hearing to the applicants within a period of three months from the date of service of a copy of this order. We direct accordingly.

(S.A.T. Rizvi)
Member(A)

(Ashok Agarwal)
Chairman

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Attested

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